

"The Lessee will not without such consent as aforesaid make any alteration in the plan or elevation of the said residential buildings or attached buildings (or carry on or permit to be carried on, on the said premises any trade or business whatsoever or use the same or permit the same to be used for any purpose other than those of a residence)"

This is the term which is applicable to Kerala Government also.

Allotment of Rice to Kerala

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260 SHRI C K CHANDRAPPAN
SHRI C JANARDHANAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the rice quota allotted to Kerala from the Central pool for the month of March, 1974 is less than what was allotted for February; and

(b) if so, the reasons thereof?

THE MINISTER OF AGRICULTURE (SHRI F. A. AHMED): (a) No. Sir.

(b) Does not arise.

SHRI C. K. CHANDRAPPAN: It was very widely reported in the press that the Centre had cut down the quota of rice to the Kerala Government in March as compared to what was allotted in February. In view of the answer given by the Minister, I would like him to give me the relevant figures. What was the quota allotted in February and what was the quota allotted in March?

SHRI F. A. AHMED: The allotment of total foodgrains in February was 78,000 tonnes. In March also it was 78,000 tonnes. Of this, rice is 70,000 tonnes in February and in March also it is 70,000 tonnes.

SHRI C. K. CHANDRAPPAN: In view of the fact that there was large scale pestilence in Kerala and crops were damaged, did the Kerala Government approach the Centre for increased quota? If so, what was the decision of Government thereon?

SHRI F. A. AHMED: As I have already pointed out, we took into consideration the requirements of the Kerala State and after discussion with the Chief Minister and many other Ministers who had come, we made the allotment. As the hon. member is aware, in November and December, the quota was 73,000 tonnes each. After taking into account all these factors, we increased it in January to 80,000 tonnes. Later on in February, we gave 78,000 tonnes and in March also 78,000 tonnes.

SHRI C. K. CHANDRAPPAN: The Minister has said that he had given 80,000 tonnes in January and for February and March it is 78,000 tonnes. What I wanted to point out was that there was pestilence in Kerala in fields over large areas as a result of which crops had been damaged. Taking that into account, would Government give more rather than decrease the quota by 2,000 tonnes?

SHRI F. A. AHMED: The hon. member must appreciate that allotment can be made having regard to availability and demand from other States also. Considering all these, I feel that what has been allotted to Kerala is quite adequate and there should not be any grievance on that account.

SHRI DINEN BHATTACHARYYA: Whatever quota may have been supplied to Kerala in February and March, what is the total quantity per unit given in Kerala specially in the towns and fringe areas?

SHRI F. A. AHMED: That is a matter for the State Government. So far as we are concerned we make the allotment from the central pool.

SHRI DINEN BHATTACHARYYA: No, no. My submission is that whenever any State Government asks for some quantity of rice, it calculates on the basis of its requirements, that is, how much it will supply to each individual/family. The Government must know it.

MR. SPEAKER: He wants to know on what criterion the allocation from the central pool is decided.

SHRI F. A. AHMED: It is on the basis of foodgrains available within the State and also availability in the central pool. States are making huge demands. If we start giving according to those demands, there will be hardly any foodgrain left in the central pool.

SHRI C. K. CHANDRAPAN: He is slightly misleading the House. In the zonal meeting, they agreed to supply 80,000 tonnes....

MR. SPEAKER: He has made it clear.

SHRI DINEN BHATTACHARYYA: I am putting a straight question. What does a particular individual or a family get per week in Kerala?

MR. SPEAKER: We does not know it. The main question is about the allotment of rice to Kerala. Shri Mallanna.

SHRI K. MALLANNA: May I know from the hon. Minister the total production of rice in Kerala and what is the shortage and what are the principles adopted by the Central Government to distribute foodgrains there or to make up the deficiency?

MR. SPEAKER: That was the question put by our predecessor, Mr. Dinen Bhattacharyya.

SHRI F. A. AHMED: So far as the production is concerned, I can give the figures. In 1971-72, there was a production of 13,73,000 tonnes, and in 1972-73, it was 13,61,000 tonnes. I would like the hon. Member to remember that in 1972-73, the procurement was 57,000 tonnes while in 1973-74, it is only 20,000 tonnes. Therefore, he can see that so far as the production is concerned, there is not much difference between last year and this year.

SHRI DINEN BHATTACHARYYA: I want to know the distribution per head.

MR. SPEAKER: Do not get up again and again. Shri H. M. Patel.

SHRI H. M. PATEL: What the House is interested in knowing is the basis on which the quantity allotted to a State is arrived at. What is the quantum of consumption per head that is aimed at, and how far short of it did it fall? That is the question and that is what the House is interested in knowing.

SHRI F. A. AHMED: So far as the figure on the 2nd of December is concerned—I have figures only up to that date—the quantity of rice per adult per week is 160 grammes and wheat is 80 grammes per adult per week.

SHRI SEZHIAN: The hon. Minister said that in December, it was calculated as 160 grammes per adult per week. I want to know whether it is an all-India average. What is the norm for fixing 160 grammes for the State of Kerala? I want to know whether they have got an all-India average or whatever is available in the Central Pool is allotted, or whether they have got a norm only for the State of Kerala. He said that 80,000 tonnes had been supplied to Kerala. But oftentimes, what is allotted does not reach the State. I want to know, in the months of December, January and February, out of this allotment of 80,000 tonnes, how much has been received actually by the State of Kerala.

SHRI F. A. AHMED. Whatever is allotted is also given to them and there is no complaint that what we have allotted to them has not reached them. So far as the State of Kerala is concerned, the quantum of rice is based on the figure which I have supplied, and that is taken into consideration when we make the allotment from the Central Pool.

SHRI SEZHIAN: Suppose, their need is 180 grammes, and the State's availability is 140 grammes. Is the difference of 40 grammes going to be made by the Central Pool? What is the norm of the Government of India, in respect of the quantity to be allotted as against the deficit?

MR. SPEAKER: He wants to know the all-India norm.

SHRI F. A. AHMED: There is no all-India norm. It varies from State to State.

SHRI RAMACHANDRAN KADAN-NAPPALLI: May I know from the hon. Minister whether he has received any request from the Kerala Government to increase the wheat quota?

MR. SPEAKER: This question does not arise out of the main question.

SHRIMATI ROZA DESHPANDE: While the State of Tamil Nadu has agreed to supply 3,000 tonnes of rice to Kerala, may I know why the Centre has not given them permission to do so?

SHRI F. A. AHMED: As I have already pointed out, so far as rice is concerned, there is restriction on movement from one State to another. If Tamilnadu Government wants to give some rice they can give it to the Central pool and we shall certainly consider what additional quantity could be given. (Interruptions)

जगन्नाथ मन्दिर, पुरी

*242. श्री गजाधर साहू

श्री फूलचन्द वर्मा

क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या केन्द्र सरकार पुरी के जगन्नाथ मन्दिर को केन्द्र आरक्षित ऐतिहासिक स्मारक घोषित करने के प्रस्ताव पर विचार कर रही है, और

(ख) तत्संबन्धी प्रस्ताव किन्हीं कृपा है ?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NUBUL HASAN): (a) and (b). Yes, Sir. It has been decided to declare the Jagannatha Temple at Puri

to be a protected monument of national importance. Necessary data is being collected from the State Government. The work of conservation of the temple, in accordance with the recommendations of the Experts' Committee, set up by the Government of India, will in the meanwhile, commence from the next financial year.

सरकार द्वारा वनस्पति का उत्पादन अपने नियंत्रण में लिया जाना तथा और अधिक लाइसेंसों का दिया जाना

249. श्री धनशाह प्रधान : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार वर्तमान स्थिति में वनस्पति का उत्पादन अपने नियंत्रण में लेने का है; और

(ख) क्या यह प्रश्न भी विकल्प के रूप में विचाराधीन है कि कुछ गैर सरकारी उद्योग कम्पनियों को और अधिक लाइसेंस दिये जायें तथा कुछ उत्पादन सहकारिता के आधार पर किया जाये ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): (a) There is no such proposal under Government's consideration.

(b) No, Sir. Both the licensed capacity of the industry and the capacity already installed, are substantially in excess of current requirements or even those envisaged by the end of the Fifth Plan.

श्री धनशाह प्रधान : अध्यक्ष महोदय, मैंने पंचम पंच वर्षीय योजना के बारे में नहीं पूछा था। मंत्री महोदय पंचम पंच वर्षीय योजना के नाम में उत्तर दे रहे हैं। मैंने यह पूछा था कि आज देश की वर्तमान स्थिति में वनस्पति की संवेदन जो काला-बाजारी हो रही है उस को दबाने के लिए सरकार क्या व्यवस्था कर रही है और सहकारिता के आधार पर